Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting due for 14.10.2010 but actually held on 21.10.2010

The Meeting No. 29/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 14.10.2010 but actually held on 21.10.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	·
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. J.D.Giri, Nominee, AEPC	AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 29/84-ALC3/2010 **MEETING DATE** : 14.10.2010 MEETING NUMBER

Case No.:2/23/84-ALC3/2010	'	Meet No/Date:29/84-ALC3/2010 14.10.2010	Status: Approved
HQ File :01/84/050/00146/AM11/		Lic.No/Date:0510270935 19.08.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	addi lor iz				
	S.	Export Item	Export	Import item	Qty. allowed
	No		Qty.		
	1	Ladies Top made of	2600	97% polyester 3%	31200 Sq
1		97% polyester 3%	Pcs	spandex dyed fabric,	mtrs.
		spandex dyed fabric,		GSM-80+/-10%	
		GSM-80+/-10%			
		Style No.RM80126844			
	2	Ladies Tunic Top	5830	100% cotton yarn dyed	16907 Sq

made of 100% cotton yarn dyed fabric, GSM- 79+/-10%		fabric, GSM-79+/-10%	mtrs.	
Style No.00263201				
The GSM shall match on both s	side of expo	ort and import. The R.A sh	nall be advised	
to take necessary action subject to compliance of other usual conditions.				

	Case No.:5/23/84-ALC3/2010	5		Status: Deferred
$\ _2$	HQ File :01/84/050/00149/AM11/		Lic.No/Date:0510271201 23.08.2010	Def. Date: 18.11.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.11.2010.

Case No.:4/25/84-ALC3/2010	1 3	Meet No/Date:29/84-ALC3/2010 14.10.2010	Status: Approved
HQ File :01/84/050/00159/AM11/		Lic.No/Date:0410117033 09.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export Item	1	Export Qty.	Import item	Qty. allowed
Mens	long	25478 Pcs	100% cotton yarn dyed woven	66360 Sq mtrs.

	sleeve shirts made out of	fabric, width-57/58", GSM - 124+/-10%	
	100% cotton yarn dyed woven	100% cotton woven fusible interlining, GSM -155+/-10%	3264 Sq mtrs.
3	fabric, GSM- 124+/-10%	100% cotton woven fusible interlining, GSM -169+/-10%	1484 Sq mtrs.
		Non woven fusible interlining, GSM -36+/-10%	1192 Sq mtrs.
		Main label woven	Net to net +1%
		Size label woven	Net to net +1%
		Care label woven	Net to net +1%
		Modern fit label woven	Net to net +1%
		18L Polyester button plastic	Net to net +1%
		16L Polyester button plastic	Net to net +1%
		Hang tag with printing	Net to net +1%

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for style No. of export item and impose on export side.

Case No.:5/25/84-ALC3/2010	II - ²	Meet No/Date:29/84-ALC3/2010 14.10.2010	Status: Approved
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HQ File :01/84/050/00160/AM11/ RLA File :04/24/040/00153/AM11/ Lic.No/Date:0410117034 09.09.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed
Mens long sleeve shirts made out of	20104 Pcs	100% cotton woven solid dyed poplin fabric, width-57/58", GSM -114+/-10%	56983 Sq mtrs.
100% cotton		Button BT-210516 (20L 4)	Net to net +1%
woven solid		Woven Main label woven	Net to net +1%
dyed poplin		Woven Jacquard side tab label	Net to net +1%
fabric, GSM-		Woven content/coo/size label	Net to net +1%
114+/-10%		Chaps universal Care label SO-900018	Net to net +1%
		Lead Table Hang tag HT- 900937	Net to net +1%
		UPC sticker PT-900118	Net to net +1%
		UPC polybag sticker SL-900003	Net to net +1%
		Size stickers-900292	Net to net +1%
		UCC-128 Label	Net to net +1%

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for style No. of export item and impose on export side.

Case No.:6/25/84-ALC3/2010	1	Meet No/Date:29/84-ALC3/2010 14.10.2010	Status: Approved
HQ File :01/84/050/00161/AM11/		Lic.No/Date:0410117036 09.09.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	Export Item	Export Qty.	Import item	Qty. allowed
	Mens long	41950 Pcs	100% cotton yarn dyed woven	109264 Sq mtrs.
	sleeve shirts		fabric, width-57/58", GSM -	
	made out of		124+/-10%	
	100% cotton		100% cotton woven fusible	5374 Sq mtrs.
	yarn dyed woven		interlining, GSM -155+/-10%	
5	fabric, GSM-		100% cotton woven fusible	2442 Sq mtrs.
	124+/-10%		interlining, GSM -169+/-10%	
			Non woven fusible interlining,	1162 Sq mtrs.
			GSM -37+/-10%	
			Main label woven	Net to net +1%
			Size label woven	Net to net +1%

Care label woven	Net to net +1%
Modern fit label woven	Net to net +1%
18L Polyester button plastic	Net to net +1%
16L Polyester button plastic	Net to net +1%
Hang tag with printing	Net to net +1%

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for style No. of export item and impose on export side.

	Case No.:1/29/84-ALC3/2010	1	Meet No/Date:29/84-ALC3/2010 14.10.2010	Status: Deferred
6	HQ File :01/84/050/00183/AM11/			Defer Date:18.11.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link earlier case file wherein similar norms have been fixed and defer the case for re-listing on 18.11.2010.

	Case No.:2/29/84-ALC3/2010	Party Name:CLIOVENUS INC,	Meet No/Date:29/84-ALC3/2010 14.10.2010	Status: Approved	
	HQ File :01/84/050/00184/AM11/		Lic.No/Date:0710074616 05.10.2010		
7	Decision: The Committee considered the case as per agenda and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms by allowing 34% wastage on repeat basis. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

Manual agenda cases

Case No.285	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan		
NC No.29/AM11	F.No.01/84/50/55/AM10/DES-V		
Dated 14.10.2010	Re-fixation of input output norms in respect of Advance Authorization No.0510244371 dated 23.06.2009.		

Decision: The Committee considered the case as per agenda and perused revised written comments of DC (MSME) based on detailed size-wise measurement and sample submitted by the applicant firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against Advance authorization issued in this case as per revised written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/51/2009-10/Hosy. dated 18.10.2010 in partial modification of its earlier decision as detailed below: -

S.	Export Product	Import Item	Qty. allowed.
NO			
1	Doublure totally PM-	Toile Sari (PU coated fabric),	0.50 Sq
	N51261, made with	GSM-280+/-10%	mtrs./Pc
	PU coated fabric with	Zipper RAH 33.8/6B34549	1.00 Pc/Pc
	Zipper B34549CUS.	CUS	
2	Doublure Zipped MM-	Toile Sari (PU coated fabric),	0.88 Sq

	N51262, made with	GSM-280+/-10%	mtrs./Pc
	PU coated fabric &	Zipper RAH 39.3/6B34408	1.00 Pc/Pc
	fusing fabric with	CUS	
	Zipper B34408CUS.	Fusing fabric St EVO80	0.14 Sq
		LVP998 Wesis C 35272, GSM-	mtrs./Pc
		280+/-10%	
3	Doublure Zipped GM-	Toile Sari (PU coated fabric),	1.12 Sq
	N51263, DAM made	GSM-280+/-10%	mtrs./Pc
	with PU coated fabric	Zipper RAH 44.6/6B34744	1.00 Pc/Pc
	& fusing fabric with	CUS	
	Zipper B34744CUS	Fusing fabric St EVO80	0.89 Sq
		LVP998 Wesis C35272, GSM-	mtrs./Pc
		120+/-10%	
4	Doublure Zipped GM-	Toile Sari (PU coated fabric),	1.12 Sq
	N56690, MONO	GSM-280+/-10%	mtrs./Pc
	made with PU coated	Zipper RAH 44.6/6B34745	1.00 Pc/Pc
	fabric & fusing fabric	CUS	
	with Zipper	Fusing fabric St EVO80	0.89 Sq
	B34745CUS	LVP998 Wesis, GSM-120+/-	mtrs./Pc
		10%	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.286	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan	
NC No.29/AM11	F.No.01/84/50/36/AM10/DES-V	
Dated 14.10.2010	Re-fixation of input output norms in respect of Advance Authorization No.0510242012 dated 21.05.2009.	

Decision: The Committee considered the case as per agenda and perused revised written comments of DC (MSME) based on detailed size-wise measurement and sample submitted by the applicant firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against Advance authorization issued in this case as per revised written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/53/2009-10/Hosy. dated 18.10.2010 in partial modification of its earlier decision as detailed below: -

S.No	Export Product	Import Item	Qty. allowed.
1	N51261, made with	Toile Sari (PU coated fabric), GSM-280+/-10%	0.50 Sq mtrs./Pc
	PU coated fabric with Zipper B34549CUS.	Zipper RAH 33.8/6B34549 CUS	1.00 Pc/Pc
2	Doublure Zipped MM-N51262, made	Toile Sari (PU coated fabric), GSM-280+/-10%	0.88 Sq mtrs./Pc
		Zipper RAH 39.3/6B34408 CUS	1.00 Pc/Pc
	with Zipper B34408CUS.	Fusing fabric St EVO80 LVP998 Wesis C 35272, GSM-120+/-10%	0.14 Sq mtrs./Pc
3	Doublure Zipped GM-N51263, DAM	Toile Sari (PU coated fabric), GSM-280+/-10%	1.12 Sq mtrs. /Pc
	made with PU coated fabric &	Zipper RAH 44.6/6B34744 CUS	1.00 Pc/Pc
	fusing fabric with Zipper B34744CUS	Fusing fabric St EVO80 LVP998 Wesis C35272, GSM-120+/-10%	0.89 Sq mtrs./Pc
4	Doublure Zipped GM-N56690, MONO	Toile Sari (PU coated fabric), GSM-280+/-10%	1.12 Sq mtrs./Pc
	made with PU coated fabric &	Zipper RAH 44.6/6B34745 CUS	1.00 Pc/Pc
	fusing fabric with Zipper B34745CUS		•

120+/-10%

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.287	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan		
NC No.29/AM11	F.No.01/84/50/16/AM10/DES-V		
Dated 14.10.2010	Re-fixation of input output norms in respect of Advance		
	Authorization No.0510239868 dated 17.04.2009.		

Decision: The Committee considered the case as per agenda and perused revised written comments of DC (MSME) based on detailed size-wise measurement and sample submitted by the applicant firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against Advance authorization issued in this case as per revised written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/52/2009-10/Hosy. dated 18.10.2010 in partial modification of its earlier decision as detailed below: -

S.No	Export Product	Import Item	Qty. allowed.
1	Lining totally PM-	Toile Sari (PU coated	0.47 Sq mtrs./Pc
	N51261, made with PU	fabric), GSM-280+/-10%	
	coated fabric with	Zipper with butterfly	1.00 Pc/Pc
	Zipper B34549	welding	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.288	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan		
NC No.29/AM11	F.No.01/84/50/106/AM11/DES-V		
Dated 14.10.2010	Re-fixation of input output norms in respect of Advance Authorization No.0510268309 dated 15.07.2010.		

Decision: The Committee considered the case as per agenda and perused revised written comments of DC (MSME) based on detailed size-wise measurement and sample submitted by the applicant firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against Advance authorization issued in this case as per revised written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/37/2010-11/Hosy. dated 18.10.2010 in partial modification of its earlier decision as detailed below: -

S.No	Export Product	Import Item	Qty. allowed.
1	Doublure totally PM-	Toile Sari (PU coated fabric),	0.50 Sq mtrs./Pc
	J61261, made with	GSM-280+/-10%	

	PU coated fabric with Zipper B34549CUS.	Zipper RAH 33.8/6B34549 CUS	1.00 Pc/Pc
2	Doublure Zipped MM-J000AM, made	Toile Sari (PU coated fabric), GSM-280+/-10%, A42067	0.88 Sq mtrs./Pc
	with PU coated fabric & fusing fabric	Zipper RAH 39.3/6B34408 CUS	1.00 Pc/Pc
	with Zipper B34408CUS.	Fusing fabric St EVO80 LVP998 Wesis C 35272, GSM-120+/-10%	0.14 Sq mtrs./Pc
3	Doublure Zipped GM-N51263, DAM	Toile Sari (PU coated fabric), GSM-280+/-10%, A42067	1.12 Sq mtrs. /Pc
	made with PU coated fabric &	Zipper RAH 44.6/6B34744 CUS	1.00 Pc/Pc
	fusing fabric with Zipper B34744CUS	Fusing fabric St EVO80 LVP998 Wesis C35272, GSM-120+/-10%	0.89 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.289	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan
NC No.29/AM11	F.No.01/84/50/80/AM11/DES-V
Dated 14.10.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0510265823 dated 09.06.2010.

Decision: The Committee considered the case as per agenda and perused revised written comments of DC (MSME)

based on detailed size-wise measurement and sample submitted by the applicant firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against Advance authorization issued in this case as per revised written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/36/2010-11/Hosy. dated 19.10.2010 in partial modification of its earlier decision as detailed below: -

S.No	Export Product	Import Item	Qty. allowed.
1	Doublure totally PM- J61261, made with	Toile Sari (PU coated fabric), GSM-280+/-10%	0.50 Sq mtrs./Pc
	PU coated fabric with Zipper B34549CUS.	Zipper RAH 33.8/6B34549 CUS	1.00 Pc/Pc
2	Doublure Zipped MM- J000AM, made with	Toile Sari (PU coated fabric), GSM-280+/-10%, A42067	0.88 Sq mtrs./Pc
	PU coated fabric & fusing fabric with	Zipper RAH 39.3/6B34408 CUS	1.00 Pc/Pc
	Zipper B34408CUS.	Fusing fabric St EVO80 LVP998 Wesis C 35272, GSM-120+/-10%	0.14 Sq mtrs./Pc
3	Doublure Zipped GM-N51263, DAM made	Toile Sari (PU coated fabric), GSM-280+/-10%, A42067	1.12 Sq mtrs. /Pc
	with PU coated fabric & fusing fabric with	Zipper RAH 44.6/6B34744 CUS	1.00 Pc/Pc
	Zipper B34744CUS	Fusing fabric St EVO80 LVP998 Wesis C35272, GSM-120+/-10%	0.89 Sq mtrs./Pc
4	Doublure Totally Zipped MM-J000AL,	Toile Sari (PU coated fabric), GSM-280+/-10%, A40081	1.12 Sq mtrs. /Pc
	made with PU coated fabric & fusing fabric	Zipper RAH 44.6/6B34796 CUS	1.00 Pc/Pc
	with Zipper B34796	Fusing fabric St EVO80 LVP998 Wesis, GSM-280+/- 10%	0.89 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.290	M/s Tulip Clothing Pvt. Ltd., Tirupur	
NC No.29/AM11	F.No.01/84/50/158/AM10/DES-V	
Dated 14.10.2010	Ratification of input output norms in respect of Advance	
	Authorization No.3210041587 dated 27.10.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence it was decided to defer the case for relisting on 18.11.2010.

Case No.291	M/s Tulip Clothing P∨t. Ltd., Tirupur
NC No.29/AM11	F.No.01/84/50/223/AM10/DES-V
Dated 14.10.2010	Ratification of input output norms in respect of Advance
	Authorization No.3210042217 dated 15.12.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence it was decided to defer the case for relisting on 18.11.2010.

Case No.292	M/s Bombay Rayon Fashions Ltd., Mumbai
NC No.29/AM11	F.No.01/84/50/140/AM10/DES-V
Dated 14.10.2010	Ratification of input output norms in respect of Advance
	Authorization No.0310540102 dated 01.10.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC had already decided norms in this case. Now, firm have neither given measurement nor size-wise calculation sheet for the complete garments alongwith justification for asking higher Qty. In view this Committee felt that it is not possible to

reconsider this case for enhancement, hence decided to maintain status quo.

Firm may be informed accordingly.

Case No.293	M/s Pashupati Polytex Pvt. Ltd., Kashipur
NC No.29/AM11	F.No.01/84/50/14/AM11/DES-V
Dated 14.10.2010	Ratification of input output norms in respect of Advance Authorization No.6110000389 dated 04.02.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments from Import Policy Division are still awaited. It was therefore decided to send the file routed through concerned Jt.DGFT level officer for seeking comments and defer it for re-listing on 18.11.2010.

Firm may be informed accordingly.

Case No.294	Reference from Jt. DGFT, Kolkata
NC No.29/AM11	F.No.01/84/162/187/AM10/DES-V
Dated 14.10.2010	Policy Relaxation of General Note No. 14 of Textiles Product of
	DFIA license issued to seven different cases.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence it was decided to defer the case for relisting on 18.11.2010.

Case No.295	M/s Chandra Mukhi Impex Pvt. Ltd., Kolkata
NC No.29/AM11	F.No.01/84/50/208/AM10/DES-V
Dated 14.10.2010	Ratification of input output norms in respect of Advance Authorization No.0210135613 dated 18.12.2009.

Decision: The Committee considered the case as per agenda and after deliberations in consultation with the

representatives of technical authorities present in the meeting decided to ratify the adhoc norms against Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/41/2010-11/Hosy. dated 21.10.2010 in partial modification of its earlier decision as detailed below: -

S.No	Export Product	Import Item	Qty. allowed.
1	Coverall made of Nomex	Nomex IIIA fabric: type-	7649 Sq mtrs.
	IIIA fabric: type-EN23	EN23 (EN4T), GSM-	
	(EN4T), GSM-155+/-10%	155+/-10%	
2	Winter Jackets made of	Nomex IIIA fabric: Type-	427 Yards
	Nomex IIIA fabric: Type-	EN73, GSM-180+/-10%,	
	EN73, GSM-180+/-10%,	width-58"	
	Nomex liner fabric Typ-	Nomex liner fabric Typ-	260 Yards
	EM0G3, GSM-150+/-	EM0G3, GSM-150+/-	
	10%, Spun Nomex thread		
	and 100% Nomex non-	Spun Nomex thread	93257 Yards
	woven felt, GSM-150+/-	100% Nomex non-	322 Yards
	10%	woven felt, GSM-150+/-	
		10%	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.296	M/s Dynamic Techno Medicals Pvt. Ltd., Kerala
NC No.29/AM11	F.No.01/84/50/29/AM10/DES-V
Dated 14.10.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.1010033656 dated 15.05.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for consumption/production data for the last two years duly certified by Central Excise. Hence it was decided to defer the

case for re-listing on 18.11.2010.

Case No.297	M/s Arjan Impex Pvt. Ltd., New Delhi
NC No.29/AM11	F.No.01/84/50/158/AM10/DES-V
Dated 14.10.2010	Ratification of input output norms in respect of Advance Authorization No.0510248208 dated 24.08.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence it was decided to defer the case for relisting on 18.11.2010.

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